

FINANCIAL EXPRESS

SIRCA PAINTS INDIA LIMITED
[Corporate Identity Number: L24219DL2006PLC145092]
Registered & Corporate office: G-82, Kirti Nagar, Delhi-110015

NOTICE TO THE SHAREHOLDERS OF EIGHTEENTH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

1. Notice is hereby given that the Eighteenth Annual General Meeting (AGM) of SIRCA PAINTS INDIA LIMITED ("SPL"/ "Company") will be held on Friday, August 25, 2023 at 12:30 P.M. through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder read with the Circular dated April 08, 2020, May 05, 2020 and subsequent circulars issued in this regard, the latest being dated December 28, 2022, respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars"), and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Obligations") read with SEBI Circular dated May 22, 2020, January 15, 2021, May 13, 2022 and January 05, 2023 (SEBI Circulars) without the physical presence of the members at a common venue. The Venue of the AGM shall deemed to be the Registered Office of the Company.

2. The Annual Report including the financial statements for the financial year ended March 31, 2023 along with Notice of the 18th AGM will be sent only to those members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent or with the respective Depository Participants in accordance with the MCA Circulars and SEBI Circular No. SEBI/HO/CFD/P-2/P/CIR/2023/4 dated January 05, 2023 (SEBI Circular). Members may note that the Notice of the AGM and Annual Report 2022-23 will also be available on the Company's Website at https://www.sircapaints.com/investors/annual-report, website of the stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com and on the website of Registrar and Transfer Agents, KFin Technologies Limited, of the Company at https://www.kfintech.com/. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through e-voting system during the AGM will be provided in the notice of 18th AGM. Members participating through VC/OAVM shall be counted for reckoning the quorum under Section 103 of the Act.

3. Members holding the shares in physical form or Demat Form who have not registered their e-mail addresses with the Company/ Registrar and Share Transfer Agent or Depository Participants can obtain the Notice of 18th AGM and Annual Report 2022-23 and/or can attend the AGM through VC/OAVM by updating their e-mail address and Bank Account details with the RTA, KFin Technologies Limited by sending e-mail to einward.nis@kfintech.com.
4. Shareholders may note that the Board of Directors of the Company at their meeting held on Tuesday, 18th May, 2023 have considered, approved and recommended payment of final dividend of Rs. 1.50/- (Rupee One and Fifty Paise Only) (Final dividend) per equity share of face value of Rs. 10 (Rupee Ten) each for the financial year ended 31st March, 2023, subject to approval of shareholders at this ensuing 18th AGM. The final dividend, if approved, by the shareholders will be paid within a period of 30 days from date of declaration to the shareholders whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date i.e., Friday, August 18, 2023. The final dividend will be paid electronically through various online transfer modes to those shareholders who have updated their bank account details.

5. Pursuant to the amendments introduced in the Income Tax Act, 1961 vide Finance Act, 2020 w.e.f. 01st April, 2020, the company is required to withhold taxes at the prescribed rates on the dividend paid to its members. Accordingly, the Company is required to deduct tax at source from dividend paid to the members at prescribed rates under the Income Tax Act, 1961

6. Members holding shares in physical form who have not updated their mandate for receiving the dividends directly in their bank account(s) through Electronic Clearing Service or any other means ("Electronic Bank Mandate"), can register their Electronic Bank Mandate to receive dividends directly into their bank account electronically, by sending following details/documents:
a. Folio No.
b. Request Letter
c. Self-attested PAN and address proof
d. Bank details like: Account No., Bank account type, Name and Branch of Bank, IFSC Code in which dividend is to be received;
e. Self-attested scanned copy of cancelled cheque bearing the name of the member or holder shares, in case shares are held jointly.

7. Members holding shares in demat form are requested to update their email address/ Electronic Bank Mandate with their Depository.
8. The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circular.
9. The Notice of AGM and Annual Report 2022-23 will be sent to shareholders in accordance with the applicable laws on their registered email addresses in due course.

By Order of the Board For Sirca Paints India Limited
Sural Singh (Company Secretary & Compliance Officer)

EAST COAST RAILWAY e-AUCTION OF 59 SLRs AND 10 VPs OVER KHURDA ROAD DIVISION

Table with columns: Sl. Lot No./Category, FROM-TO, LOT END TIME

Table with columns: Sl. Lot No./Category, FROM-TO, LOT END TIME. Lists various land parcels for auction.

Those members who have their e-mail address, mobile number, postal address, and bank account details already registered, are requested to validate/update their details by contacting their Depository Participant in case shares held in dematerialized form or by contacting our RTA Link Intime India Private Limited in case the shares are held in physical form.

The Company has appointed Ms. Neha Sharma (ICSI M. No. A44741), Proprietor of M/s Neha S & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the postal ballot process through Remote e-voting in a fair and transparent manner. The Scrutinizer shall submit their report to the Chairman/ Managing Director/ Whole Time Director of the Company, or any other person authorized by the Board in writing, after completion of scrutiny of postal ballot (by Remote e-voting) process in a fair and transparent manner. The results of the postal ballot will be announced on or before 05:00 P.M. on Saturday, the August 26, 2023 and will be displayed on the website of the Company (i.e. www.omaxe.com) and will be intimated to BSE Limited ("BSE") and National Stock Exchange of India ("NSE") where the Equity Shares of the Company are listed.

Members are requested to carefully read all the notes as set out in the Postal Ballot Notice and in particular, the manner of casting vote through Remote e-voting. The Postal Ballot Notice is available on the Company's website www.omaxe.com and website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of Link Intime India Private Limited at instavote.linkintime.co.in.

For the procedure of electronic voting please refer to the detailed instructions for the same which form part of the Postal Ballot Notice before exercising your voting right. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available on the website https://instavote.linkintime.co.in under the Help & FAQ's Section or you can contact to Mr. Rajiv Ranjan, Assistant Vice President - e-voting, Link Intime India Private Limited, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai, Maharashtra - 400083, Tel: 022-49186000, Email: notices@linkintime.co.in, who will address the grievances related to electronic voting. The Members may also write to the Company at secretarial_1@omaxe.com.

Place: New Delhi Date: July 24, 2023 By order of the Board For Omaxe Limited Sd/- Vikas Khandelwal Company Secretary M. No.: A18475

Notice under regulation 37A of IBBI (Liquidation Process), Regulations, 2016 For assets of SHRI GANESH FIRE EQUIPMENTS PRIVATE LIMITED (In Liquidation)

For assets of SHRI GANESH FIRE EQUIPMENTS PRIVATE LIMITED (In Liquidation)
CIN: U29300DL2010PTC204055
[Assignment under Insolvency & Bankruptcy Code, 2016-(“IBC”)
Date of E-Auction : 26th August 2023
Last Date for Deposit of Earnest Money Deposit (EMD) : 24th August 2023

Offers are invited from Investors for Assignment of Not Readily Realizable Assets ("NRA") of Sri Ganesh Fire Equipments Private Limited (In Liquidation), under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"

Table with columns: Asset, Underlying Amount (Rs.), Reserve Price (Rs.), EMD Amount (Rs.), Incremental Value (Rs.). Lists various assets for liquidation.

*All Taxes Extra, as applicable
Interested parties may submit their offers to the undersigned latest by: 08th August 2023. The assignment will be subject to the Provisions of the IBC 2016 read with Regulations made thereunder and the process information document.

Date: 25/07/2023 Prabhakar Kumar
Place: New Delhi Liquidator, Sri Ganesh Fire Equipments Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00774/2018-2019/12373
AFA Valid upto 26-Sep-23
Regd. Address: No.1 Shiva Enclave, 3rd Floor, Pitampura, New Delhi-110034
Email ID: prabhakar_acs@rediffmail.com, liq.shinganes@omaxe.com
Mobile.: 9810011532

OMAXE Turning dreams into reality

Omaxe Limited
Regd. Office: 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon-122 001, (Haryana)
Corp. Office: 7, LSC, Kalkaji, New Delhi-110019
CIN: L74899HR1989PLOC051918
Website: www.omaxe.com, Email: info@omaxe.com
Tel: 91-11-41893100, Fax: 91-11-41896653

NOTICE OF POSTAL BALLOT

NOTICE is hereby given to the members of Omaxe Limited ("the Company") that in terms of the provisions of Sections 108, 110 and other applicable provisions of the Companies Act, 2013 (including any amendment(s), statutory modification(s) and/or re-enactment(s) thereof for the time being in force) read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended and in compliance with General Circulars No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021, 3/2022 dated May 05, 2022, and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs for holding general meetings/ conducting postal ballot (hereinafter collectively referred to as "MCA Circulars"), Regulation 44 and other applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations") and relevant circulars issued by SEBI in this regard, Secretarial Standards on General Meetings ("SS-2") issued by 'The Institute of Company Secretaries of India' and subject to their other laws and regulations, as applicable, the Company is seeking consent of its members for the Special Business by way of Postal Ballot & voting through electronic means only ("Remote e-voting"), for passing a special resolution as set out in the postal ballot notice dated July 18, 2023 ("Postal Ballot Notice").

In accordance with the MCA Circulars, Section 110 read with Rule 22 of Companies (Management and Administration) Rules, 2014 and SS-2, the Company has, on July 24, 2023 completed the dispatch of the said Postal Ballot Notice in electronic form only to those members whose e-mail IDs are registered with the Company/ Depositories and physical copy of the notice along with postal ballot form and pre-paid business reply envelope is not being sent. The communication of assent / dissent of the Members will only take place through the Remote e-voting. The voting rights of the Members shall be in proportion to the paid-up value of their shares in the equity share capital of the Company as on July 21, 2023, being "Cut-off Date". A person whose name is recorded in the Register of Members or in the register of beneficial owners maintained by the depositories as on Cut-off Date only shall be entitled to avail the facility of Remote e-voting and to participate in the postal ballot voting process.

The Company has engaged M/s Link Intime India Private Limited ("LIPL") to provide the facility of Remote e-voting to all the Members to enable them to cast their votes electronically in respect of the Special Business as mentioned in the Postal Ballot Notice. The Remote e-voting facility is available at the link: https://instavote.linkintime.co.in from Wednesday, July 26, 2023 (09:00 A.M.) till Thursday, August 24, 2023 (05:00 P.M.). The Remote e-voting shall be disabled thereafter by LIPL and no further voting shall be allowed. During the Remote e-voting period, members holding shares either in physical or dematerialized form, as on Cut-off Date, may cast their vote electronically.

Members who have not registered their email ID are requested to register the same in the following manner:
- Members holding shares in dematerialized form are requested to register their email ID with their depository participants with whom they maintain their demat accounts.

- Members holding shares in physical form, are requested to submit their request to the RTA at delhi@linkintime.co.in or to the Company at secretarial_1@omaxe.com along with signed scanned copy of the request letter providing the email address, mobile number, self-attested PAN copy and copy of share certificate.

Those members who have their e-mail address, mobile number, postal address, and bank account details already registered, are requested to validate/update their details by contacting their Depository Participant in case shares held in dematerialized form or by contacting our RTA Link Intime India Private Limited in case the shares are held in physical form.

The Company has appointed Ms. Neha Sharma (ICSI M. No. A44741), Proprietor of M/s Neha S & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the postal ballot process through Remote e-voting in a fair and transparent manner. The Scrutinizer shall submit their report to the Chairman/ Managing Director/ Whole Time Director of the Company, or any other person authorized by the Board in writing, after completion of scrutiny of postal ballot (by Remote e-voting) process in a fair and transparent manner. The results of the postal ballot will be announced on or before 05:00 P.M. on Saturday, the August 26, 2023 and will be displayed on the website of the Company (i.e. www.omaxe.com) and will be intimated to BSE Limited ("BSE") and National Stock Exchange of India ("NSE") where the Equity Shares of the Company are listed.

Members are requested to carefully read all the notes as set out in the Postal Ballot Notice and in particular, the manner of casting vote through Remote e-voting. The Postal Ballot Notice is available on the Company's website www.omaxe.com and website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of Link Intime India Private Limited at instavote.linkintime.co.in.

For the procedure of electronic voting please refer to the detailed instructions for the same which form part of the Postal Ballot Notice before exercising your voting right. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available on the website https://instavote.linkintime.co.in under the Help & FAQ's Section or you can contact to Mr. Rajiv Ranjan, Assistant Vice President - e-voting, Link Intime India Private Limited, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai, Maharashtra - 400083, Tel: 022-49186000, Email: notices@linkintime.co.in, who will address the grievances related to electronic voting. The Members may also write to the Company at secretarial_1@omaxe.com.

Place: New Delhi Date: July 24, 2023 By order of the Board For Omaxe Limited Sd/- Vikas Khandelwal Company Secretary M. No.: A18475

NORTHERN RAILWAY Invitation of Tenders through E-Procurement system

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

Table with columns: S. No, Tender No., Brief Description, Qty., Closing Date. Lists various tender items for railway equipment.

*NOTE - 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.
Tender Notice NO. 36/2023-2024 Dated : 24.07.2023

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ADITYA CHEMTEC PRIVATE LIMITED OPERATING IN CHEMICAL INDUSTRY

Table with columns: 1. Name of the corporate debtor along with PAN/CIN/LLP No., 2. Address of the registered office, 3. URL of website, 4. Details of place where majority of fixed assets are located, 5. Installed capacity of main products/ services, 6. Quantity & value of main products/services sold in last financial year, 7. Number of employees/ workmen, 8. Further details including last available financial statements, 9. Eligibility for resolution applicants, 10. Last date for receipt of expression of interest, 11. Date of issue of provisional list of prospective resolution applicants, 12. Last date for submission of objections to provisional list, 13. Process email id to submit EOI.

Date: 25.07.2023 Sanjay Chopra
Place: New Delhi Resolution Professional for Aditya Chemtec Private Limited
Add.: S-4, 21/681, Ghavni Chambers, 3rd Floor, Faiz Road, Karol Bagh, New Delhi-110005
E-mail: cirp.adityachemtec@gmail.com, casanjanjaychopra@rediffmail.com

FORM-3 [See Regulation - 15(1)(a)] / 16(3) DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)

1st Floor, SCO 33-34-35, Sector-17A, Chandigarh. (Additional space allotted on 3rd & 4th Floor also)
CASE NO. OA/4914/2017
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993

UNION BANK OF INDIA vs. SHISHAN KUMAR AGGARWAL AND ANR.

(1) Shishan Kumar Aggarwal and Anr., Mr. Shishan Kumar Aggarwal Son of Shri Mahabeer, House No. 547/22, Gali No. 7, Shivaji Park, Khandasa Road, Gurgaon-122001 Haryana, and Also at: House No. 944/05, Gali No. 7, Patel Nagar, Gurugram, Haryana. Also at: Mr. Shishan Kumar Aggarwal Son of Shri Mahabeer, House No. 944/05 Gali No. 7, Patel Nagar Gurugram Haryana, Gurgaon Haryana

WHEREAS, OA/4914/2017 was listed before Hon'ble Presiding Officer/Registrar on 17-07-2023. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 56,32,374.80 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 31/08/2023 at 10:30AM, failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 28/07/2023.
Signature of the officer Authorised to issue summons

Whereas The undersigned being the Authorised officer of the CANARA BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK, for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset. Details of properties where possession had been taken is as follows:

Table with columns: Sr. No., Name & Address of the Borrower/Guarantor Name of Branch, Description of the Immovable Properties, Outstanding Amount u/s 13(2), Date of Demand Notice Date of Possession. Details of a secured asset.

Dated : 24.07.2023 Place : Moradabad Authorized Officer, Canara Bank

Bank of Baroda Regional Office: Sanjay Place, Agra Mob: 8477009315 E-AUCTION SALE NOTICE

[Appendix IV-A (Provision to Rule 8(6) & 6(2))] Sale Notice for Sale of Immovable Properties
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision of Rule 8 (6) & 6 (2) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable Property mortgaged/ charged to the Bank of Baroda, the Symbolic/Physical possession of which has been taken by the Authorised Officer of Bank of Baroda, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for realization of the debts due to Bank. Further details of property are mentioned below.

Table with columns: Name & Address of Borrowers/ Guarantors, Demand Notice Date, Total Dues (Rs.), Description of Properties, Type of Possession, Reserve Price (Rs.), EMD (Rs.), Bid Increment Amount (Rs.). Details of a secured asset.

Branch: Delhi Gate, Agra, Mob: 8477009098
Borrower - Sima Upadhyay and Manoj Upadhyay, Add. of both- H. No. B-551 Trans Yamuna Colony, Phase I, Mauza Naraich, Tehsil- Elmudpur, District Agra, Area- 57.59 Sq. Mtr., Property in the name of Smt. Sima Upadhyay, Bounded as: East- House No. B-534, 535 & 536, West- Road 3.60 Mtr wide & House No. B-552, North- Others House, South- House No B-531 & B-572

DATE OF E-AUCTION: 24.08.2023, Time: 2:00 PM to 06:00 PM, Earnest Money Deposit (EMD) Shall be received latest by 23.08.2023, Property Inspection date & Time w.e.f. 21.08.2023 10.00 AM to 04.00 PM

Interested Bidders can deposit EMD amount online through portal https://www.msctccommerce.com/auctionhome/ibapi/index.jsp by way of NEFT/UPI/Credit Card or Debit Card only. For further details of Terms & Conditions of Sale Please refer to link provided in Secure Creditor - https://www.bankofbaroda.com

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & 6(2)/Rule 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002
This may also be treated as notice u/s 8(6) & 6(2)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.
Place : Agra Date : 25-07-2023 Authorised Officer

tru TRUCAP FINANCE LIMITED

(Formerly known as Dhanvarsha Finvest Ltd)
Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, (GST No: 27AAAC09887012Z Corporate Identity Number: L24231MH1994PLC334457)
PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) on 27th July 2023 at Noida Sec-18 at 11.00 A.M.

Branch address: TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) Noida Sec-18, 1st floor Office No 102, Vishal Chamber Sec-18, Noida-201301

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Dilshad Colony Branch: GL000000006827. Faridabad Branch: GL0000000055879, GL0000000055872 (Shivalik 102742511046), GL0000000074461, GL0000000069792 (Shivalik 102742511914).

Ghaziabad Branch: GL000000006626, GL0000000074769. Kirari Chowk Branch: GL000000019011, GL0000000021076, GL0000000032583, GL0000000041184, GL0000000045643, GL0000000058483, GL0000000059566, GL0000000073263, GL0000000074405.

Mayur Vihar Branch: GL0000000033512, GL0000000044379, GL0000000045584, GL0000000058020, GL0000000068689, GL0000000068699, GL0000000068786 (Shivalik - 102742511791), GL0000000070280, GL0000000074002 (Shivalik - 102742512303), GL0000000074860 (Shivalik - 102742512399), GL0000000078305 (Shivalik - 102742512453), GL0000000058908 (Shivalik - 102742510632).

Noida Bhangel Branch: GL0000000045030, GL0000000045434, GL0000000055686, GL0000000060602, GL0000000062687, GL0000000066083. NIT BK Chowk Branch: GL0000000030922, GL0000000060191, GL0000000061166, GL0000000062062, GL0000000064468, GL0000000068120, GL0000000068495, GL0000000069756, GL0000000070258, GL0000000071501, GL0000000074387, GL0000000078334, GL0000000078343.

Rohini SEC 5 Branch: GL0000000021430, GL0000000058200, GL0000000064179, GL0000000068755 (Shivalik - 102742511782). Raghuver Branch: GL0000000034110, GL0000000046036, GL0000000046630, GL0000000052831, GL0000000055408, GL0000000055880, GL0000000057070, GL0000000059710, GL0000000063812, GL0000000065435, GL0000000068858, GL0000000073019, GL0000000078089, GL0000000078827.

Pratap Vihar Branch: GL0000000046723, GL0000000059261, GL0000000059541, GL0000000060578, GL0000000065877, GL0000000068031, GL0000000069649, GL0000000071694, GL0000000071684. Tri Nagar Branch: GL0000000061679, GL0000000061708, GL0000000068405, GL0000000068477, GL0000000075162 (Shivalik - 102742512429), GL0000000076244.

Palwal Branch: GL0000000030670, GL0000000061912, GL0000000062176, GL0000000062207, GL0000000063071 (Shivalik - 102742510970), GL0000000072150, GL0000000075396, GL0000000077786, GL0000000077813, GL0000000078329 (Shivalik - 102742512455), GL0000000079142.

Noida Sec 18 Branch: GL0000000025945, GL0000000034237, GL0000000037989, GL0000000052334, GL0000000053499, GL0000000057205, GL0000000058048, GL0000000058511, GL0000000063527, GL0000000063862, GL0000000064627, GL0000000067993, GL0000000068102, GL0000000074400.

Rani Bagh Branch: GL0000000056617, GL0000000064866, GL0000000066194, GL0000000071717 (Shivalik - 102742512116). North Ghonda: GL0000000046166, GL0000000054922, GL0000000059308, GL0000000060881, GL0000000064018, GL0000000064685, GL0000000067390, GL0000000071820, GL0000000073016, GL0000000075874, GL0000000076281, GL0000000077099, GL0000000077077, GL0000000077177, GL0000000078406, GL0000000079107.

Pooth Kalan: GL0000000030279, GL0000000063588, GL0000000064657, GL0000000067827, GL0000000067837, GL0000000070214, GL0000000070770, GL0000000074503, GL0000000075644, GL0000000076097.

For more details, please contact TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) Contact Person: Satish Kumar Contact Number(s): 9560735444

TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.

"IMPORTANT" Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.